कार्यालय जिलाधिकारी, हरिद्वार।

संख्याः 81 /एल0बी0ए0–2023 दिनांकः 13 जुलाई, 2023

विषयः मूल आवेदन संख्या–783/2022 अजय कुमार बनाम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड और अन्य में माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 12.01.2023 के क्रम में जिला हरिद्वार के ईट भट्टों को बंद करने के संबंध में।

क्षेत्रीय अधिकारी,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
रूडकी, जिला हरिद्वार।

उपर्युक्त विषयक के संबंध में अवगत कराना हैं कि मूल आवेदन संख्या–783/2022 अजय कुमार बनाम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड और अन्य में माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 12.01.2023 के क्रम में जिला हरिद्वार के ईट भट्टों को बंद करने के अनुपालन के संबंध में प्रतिशपथ पत्र तैयार कराकर मा0 एन0जी0टी0 में दाखिल किया जाना हैं। प्रश्नगत प्रकरण में प्रतिशपथ पत्र तैयार कराया गया है, जिसे मा0 एन0जी0टी0 नई दिल्ली में दाखिल किया जाना है।

अतः मूल आवेदन संख्या–783/2022 अजय कुमार बनाम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड और अन्य में माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 12.01.2023 के क्रम में जिला हरिद्वार के ईट भट्टों को बंद करने के संबंध में प्रतिशपथ पत्र मूलरूप में संलग्न कर इस निर्देश के साथ प्रेषित किया जा रहा है कि मा0 एन0जी0टी0 नई दिल्ली में प्रतिशपथ पत्र दिनांक 14.07.2023 तक प्रत्येक दशा में दाखिल कराते हुए, दाखिल प्रतिशपथ पत्र की एक प्रति इस कार्यालय को उपलब्ध कराना सुनिश्चित करें।

संलग्नक–उपरोक्तानुसार।

(धीराज सिंह गर्ब्याल)
जिलाधिकारी,
हरिद्वार।

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.783 OF 2022

IN THE MATTER OF:
Ajay Kumar.
.....Applicant

Versus

Uttarakhand Pollution Control Board & Ors.... Respondents

REPORT BY WAY OF AFFIDAVIT ON BEHALF OF DISTRICT MAGISTRATE, HARIDWAR, UTTARAKHAND IN COMPLIANCE OF DIRECTIONS PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL VIDE ITS ORDER DATED 12.01.2023.

P A P E R - B O O K
I N D E X

Srl	Particulars	Pages
1.	Report by way of Affidavit on behalf of District Magistrate, Haridwar, Uttarakhand in compliance of directions passed by the Hon'ble National Green Tribunal vide its order dated 12.01.2023.	
2.	ANNEXURE-1: A true copy of the order dated 12.01.2023passed by this Hon'ble Tribunal	
3.	ANNEXURE-2: True copies of the order dated 12.7.2023 issued by the District Magistrate, Haridwar, Uttarakhandalongwith letters/ reports received from the respective Sub Divisional Magistrates of District Haridwar, Uttarakhand	

Filed by:

[RAHUL VERMA]
Additional Advocate General for State of Uttarakhand /
Respondent s
137, Tower No.10, Supreme Enclave,
MayurVihar Phase-I,Delhi-110091
Mobile No. 9717706032
Email- advrahulverma9999@gmail.com

NOTARY
SURENDRA KUMAR
ADVOCATE
HARDWAR (INDIA)
No. 02(05)/2001
GOVT. OF UTTARAKHAND

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 783 OF 2022

IN THE MATTER OF:

Ajay Kumar. .....Applicant

Versus

Uttarakhand Pollution Control Board &Ors.... Respondents

REPORT BY WAY OF AFFIDAVIT ON BEHALF OF DISTRICT MAGISTRATE, HARIDWAR, UTTARAKHAND IN COMPLIANCE OF DIRECTIONS PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL VIDE ITS ORDER DATED 12.01.2023.

SNo-635
14/07/2023

NOTARY NOTARIAL SURENDRA KUMAR ADVOCATE HARDWAR (INDIA) No. 02(05)/2001 GOVT. OF UTTARAKHAND

I, Dhiraj Singh Garbyal S/o Shri Daya Ram Garbyal aged about 50 years, presently posted as District Magistrate, Haridwar, Uttarakhand, dohereby solemnly affirm on oath and state as under:

1. That in my abovementioned official capacity, I am acquainted with the facts and circumstances of the present matter, and I am fully competent to file present report by way of affidavit.

2. That the abovementioned matter was earlier listed before this Hon'ble Tribunal on 04.12.2022 and this Hon'ble Tribunal was pleased to constitute a joint committee with direction to submit factual and action taken report within one month.

3. That in compliance of the abovementioned order dated 04.11.2022 passed by this Hon'ble Tribunal, the report of the Joint Committee was submitted in this Hon'ble Tribunal.

4. That the matter was again listed on 12.01.2023 before this Hon'ble Tribunal, after hearing, the Hon'ble Tribunal was pleased to pass the following directions:-

"……

……

5. The above chart shows that out of 195 brick kilns only 37 have valid consent and rest brick kilns are without consent. It is also evident that 9 brick kilns have been dismantled meaning thereby 186 are functioning out of which only 37 have valid consent. It shows that 149 brick kilns are operating without consent.

6. Learned Counsel appearing for State PCB stated that notices have been issued to some brick kilns but could not explain as to why and how 149 brick kilns which have no consent whatsoever and even if some of them have applied but consent is not granted, how such brick kilns without consent are working. It is well settled that mere submission of

NOTARY SURENDRA KUMAR ADVOCATE HARDWAR (INDIA) No. 02(05)/2001 GOVT. OF UTTARAKHAND

application does not mean grant of consent and unless consent is granted the brick kilns could not have been allowed to function. It is evident that State PCB and District Magistrate are operating illegally in permitting 149 brick kilns without consent and no effective action has been taken by the said authorities for closure of the brick kilns which are running without consent.

7. Our attention is drawn to Annexure-2 that most brick kilns on the date of inspection i.e. 11.11.2022 were found non-functional. The judicial cognizance can be taken of the fact that season of brick kilns had not started by 11.11.2022, therefore, non-functional of brick kilns does not mean that these brick kilns were closed.

8. Further, report also does not give any details about the siting criteria and air carrying capacity which was directed to be given in the report as per para 4 of order dated 04.11.2022.

9. The report is, therefore, incomplete in various respects as noticed above. The above approach and the manner in which joint Committee has submitted report has to be condemned. We find no hesitation in observing that Regional Officer, State PCB and District Magistrate, Haridwar who were directed to submit report being part of joint Committee have not complied with the order of Tribunal and

have allowed a large number of brick kilns to operate without consent in an illegal manner which amounts to not only violation of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 but also a crime under the aforesaid Acts punishable as per said Statutes.

10. In these facts and circumstances, we find it expedient to direct District Magistrate, Haridwar and Member Secretary, State PCB to ensure that within one week from today, all brick kilns, including 149 brick kilns as per list filed as Annexure-2, who have no consent till date, are closed.

11. For past violations, State PCB shall take steps for assessment of compensation in accordance with law within further two months.

NOTARY
SURENDRA KUMAR
ADVOCATE
HARDWAR (INDIA)
No. 02(
/2001
GOVT. OF UTTARAKHAND

12. A further action taken report shall be filed by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF, which will also include further compliance of Tribunal's order dated 04.11.2022 with regard to siting criteria and air carrying capacity.

13. We make it clear that if any brick kiln finds that its name has wrongly been included in the list of violators though it has all relevant consent/clearance/NOC, it will have liberty

to approach this Tribunal by filing application to seek modification of this order.

14. We also find from record that in large number of cases it is mentioned that various brick kilns have applied for grant of consent long back i.e. for years together but no order has been passed by the competent authority for a long time which in some cases is running in several years like 2 to 7 years. This situation is highly dis-satisfactory and we find no reason as to why an authority should sit over a matter and fail to take any action or decision for years together. The concerned Regional Officer, State PCB not only shall appear before this Court on the next date but also explain as to why no order could be passed in a reasonable period and in any case within three months from the date of receipt of application for grant of consent and why applications of consent are pending for such a long period as shown in Annexure-2 to the report.

NOTARY SURENDRA KUMAR ADVOCATE HARDWAR (INDIA) No. 02[illegible]6)/2001 GOVT. OF UTTARAKHAND

15. List for further consideration on 29.03.2023.

....."

A true copy of the said order dated 12.01.2023 is annexed hereto and marked as ANNEXURE -1.

5. That in compliance of the abovementioned order dated 12.01.2023 passed by this Hon'ble Tribunal, the present report by way of affidavit on behalf of District Magistrate, Haridwar, Uttarakhand is being filed.

6. That in compliance of the directions passed by this Hon'ble Tribunal, the instructions are issued by the Deponent / District Magistrate, Haridwar to all the Sub Divisional Magistrates of the District Haridwar, to ensure the compliance of the directions passed by this Hon'ble Tribunal, and all the Sub Divisional Magistrates had submitted,their reports, and on the basis of the reports of Sub Divisional Magistrates, it is respectfully submitted that all the brick kilns situated in the District Haridwar are totally closed. True copies of the order dated 12.7.2023 issued by the District Magistrate, Haridwar, Uttarakhandalongwith letters/ reports received from the respective Sub Divisional Magistrates of District Haridwar, Uttarakhand are annexed hereto and marked as ANNEXURE-2.

NOTARY SURENDRA KUMAR ADVOCATE HARDWAR (INDIA) No. 02(05)/2001 GOVT. OF UTTARAKHAND

7. That it is also respectfully submitted that the undertakings have also been received from all the brick kilns owners of the District Haridwar, that whenever they will restart their respective unit/

brick kiln, they will start after complying and by taking all the consents/ permissions according to rules, regulations in view of the relevant laws.

8. That the present report by way of affidavit in compliance of directions passed by this Hon'ble Tribunal is being filed on behalf of District Magistrate, Haridwar, Uttarakhand for kind perusal of this Hon'ble Tribunal.

9. In view of the facts and circumstances as explained hereinabove sincere efforts are taken by the State of Uttarakhand in compliance of the directions passed by this Hon'ble Tribunal, the same may kindly be accepted by this Hon'ble Tribunal and the deponent hereby undertakes to comply with every direction passed by this Hon'ble Tribunal, and the present Original Application be kindly disposed off as all the directions issued by this Hon'ble Tribunal are now complied with.

NOTARY
SURENDRA KUMAR
ADVOCATE
HARDWAR (INDIA)
No. 02(05)/2001
GOVT. OF UTTARAKHAND

DEPONENT

VERIFICATION

I, the deponent above named do hereby verify and say that the contents of my above Report by way of Affidavit are true and correct to my knowledge based on record, no part of it is false and nothing material has been concealed there from. The legal submissions are further true as per legal advice received and believed to be true and correct.

Verified by me at HARDWAR Uttarakhand on this 14 day of July, 2023.

NOTARY
SURENDRA KUMAR
ADVOCATE
HARDWAR (INDIA)
No. 02(05)/2001
GOVT. OF UTTARAKHAND

DEPONENT

L.T.I. deponent

ATTESTED
14/07/2023
SURENDRA KUMAR
NOTARY, ADVOCATE
DISTT. COURT, HARDWAR

Filed through:

[RAHUL VERMA]
Additional Advocate General for State of Uttarakhand
/Respondents
137, Tower No.10, Supreme Enclave,
MayurVihar Phase-I,
Delhi-110091
Mobile No. 9717706032
Email- advrahulverma9999@gmail.com

Annexure-1

Item No. 08 Court No. 2

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(By Hybrid Mode)

Original Application No. 783/2022
(I.A. No. 284/2022 & I.A. No. 285/2022)

Ajay Kumar Applicant

Versus

Uttarakhand Pollution Control Board
& Ors. Respondent

Date of hearing: 12.01.2023

CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER

Applicant: Mr. Sanjeet Paliwal, Advocate

Respondents: Mr. Rahul Verma, AAG for the State of Uttarakhand
Mr. Mukesh Verma, Advocate for UKPCB

ORDER

1. The grievance was raised in this application that a large number of brick kilns are operating illegally without having requisite consent/NOC/Clearance from the appropriate Statutory Regulators under the provisions of Water (Prevention and Control of Pollution) Act, 1981, Air (Prevention and Control of Pollution) Act, 1974 and the Environmental (Protection) Act, 1976. It is stated that in the State of Uttarakhand most of the area is hilly terrain and the plain area mostly comprises District Haridwar. More than 190 brick kilns are operating in the area without complying with the requirement of environmental norms and laws in as much as the most of the brick kilns do not have any valid

NOTARY SURENDRA KUMAR ADVOCATE HARDWAR (INDIA) No. 02(05)/2001 GOVT. OF UTTARAKHAND 2023

consent/NOC/clearance from the concerned Statutory Regulators and have not followed or applied zig zag technology in running their brick kilns. An information received from RTI is also placed on record to show that out of 195 brick kilns identified by State PCB, only 14 brick kilns have valid consent and rest are operating illegally, still no action has been taken by officials of State PCB.

2. Tribunal noticed that 195 brick kilns were identified in District Haridwar out which only 14 brick kilns were having valid consent, still, other brick kilns were functioning and hence required State PCB to explain as to how the brick kilns without valid consents are running and, if any action was taken, details of such action was required to be furnished. Further, Tribunal constituted a joint Committee comprising State PCB and District Magistrate, Haridwar to submit a factual report and also stated that in the report particulars as to what remedial or preventive action has been taken against brick kilns running illegally in District Haridwar shall be given and also relevant facts on the aspects of citing criteria, and air carrying capacity in accordance with the MoEF&CC Notification dated 22.02.2022 shall be given in the report.

3. Pursuant to order dated 04.11.2022, State PCB has filed a factual report dated 09.01.2023. The report reads as under:

NOTARY
SURENDRA KUMAR
ADVOCATE
HARDWAR (INDIA)
No. 02(05)/2001
GOVT. OF UTTARAKHAND

"II. FACTUAL REPORT:

The Joint Inspection Report along with Annexures of a Joint Committee is enclosed as ***ANNEXURE-1.***

As per observations of the Joint Committee and latest status communicated by the Regional Office. Roorkee, the status of brick kilns of district Haridwar is as given below:

1. *There are 195 nos. of brick kilns are established in District Haridwar. Out of 195 brick kilns, 141 bricks kilns are converted their brick kilns in to Induced Draft Brick Kilns (Zig-Zag brick setting with rectangular shape of kiln).*

2. *05 nos. of brick kilns are under conversion to induced draft brick kiln*
3. *Out of 141 brick kilns who have converted their brick kilns in to induced defat brick kiln. 71 brick kilns are having valid Consolidated Consent and Authorization (CCA), while CCA application of 37 brick kilns are under consideration.*
4. *There are 40 brick kilns who have not converted in to induced draft techniques in compliance of the directions issued by the State Board on dated 13.05.2019 under section-33(A) of the Air (Prevention and Control of Pollution) Act, 1981. as amended.*
5 *Further. 09 brick kilns are dismantled.*

Detail status in tabular form of Brick Kilns is enclosed as ***ANNEXURE- 2.***

III. ACTION TAKEN BY UKPCB:

Based on the observations of the Joint Committee, notices have been issued to all such 40 brick kilns who have not converted in to Induced draft brick Kiln (Zig-zag brick setting with rectangular shape of kiln) in compliance of directions issued by the UKPCB on dated 13.05.2019. Copy of notice issued on 02.01.2023 is enclosed as ***ANNEXURE-3.*** *Further action will be taken in accordance of law.*

Notice was also published in daily newspaper (Amer Ujala) on dated 20.11.2022. Copy of newspaper published is enclosed as ***ANNEXURE-4.***

Further. action is being initiated against those brick kilns who have not obtained CCA from the UKPCB under the provisions of the Air (Prevention and Control of Pollution) Act, 1974 and the Water (Prevention and Control of Pollution) Act, 1974, as amended.

IV. Reply of UKPCB w.r.t. Para 4 & 5 of order dated 04.11.2022:

Notices were issued time to time to brick kilns from the Regional Office, Roorkee (Haridwar) time to time for compliance of statutory provisions. Copies of letters issued on 13.09.2021 and 22.09.2022 are is enclosed as ***ANNEXURE- 5 & 6.***

In the year 2021. complaint cases against operator(s) of 10 brick kilns have been filed before the Designated Court by the UKPCB due to no-compliance of provisions of the Air (Prevention and Control of Pollution) Act, 1981 and/or Environment (Protection) Act, 1986. Complaint cases are under pending before the Designated Court. List of such brick kilns is enclosed as ***ANNEXURE-7.***

Further, it is state that permission of new brick kiln will be granted in accordance of notification dated 22.02.2022 of the

NOTARY SURENDRA KUMAR ADVOCATE HARDWAR (INDIA) No. 02(05)/2001 OF UTTARAKHAND

Ministry of Environment, Forest and Climate Change, Government of India.

The status of Consent to Operate of brick kilns is given in the preceding paras."

4. Along with the report, there is a document filed as Annexure-I in which there is a chart giving overall status of brick kilns as on 16.12.2022 and the same reads as under:

Overall Status of Brick Kiln as on date 16.12.2022										
Total No of Brick Kiln in Haridwar, District	*Induced Draft*				*Natural Draft*			*Under Construction of Induced Draft*		*Dismantled*
Total Brick Kiln	*Total Induced Draft*	*Valid CCA*	***Without CCA***	*Applied /Not Applied*	*Total Natural Draft*	*Valid CCA*	***Not Applied***	*Total Under Construction Brick Kiln*	***Applied/ Not Applied***	
195	*141*	*37*	***104-***	*57/47*	*40*	*0*	***40***	*05*	***1/4***	*9*

5. The above chart shows that out of 195 brick kilns only 37 have valid consent and rest brick kilns are without consent. It is also evident that 9 brick kilns have been dismantled meaning thereby 186 are functioning out of which only 37 have valid consent. It shows that 149 brick kilns are operating without consent.

6. Learned Counsel appearing for State PCB stated that notices have been issued to some brick kilns but could not explain as to why and how 149 brick kilns which have no consent whatsoever and even if some of them have applied but consent is not granted, how such brick kilns without consent are working. It is well settled that mere submission of application does not mean grant of consent and unless consent is granted the brick kilns could not have been allowed to function. It is evident that State PCB and District Magistrate are operating illegally in permitting 149

NOTARY SURENDRA KUMAR ADVOCATE HARDWAR (INDIA) No. 02(05)/2001 OF UTTARAKHAND

brick kilns without consent and no effective action has been taken by the said authorities for closure of the brick kilns which are running without consent.

7. Our attention is drawn to Annexure-2 that most brick kilns on the date of inspection i.e. 11.11.2022 were found non-functional. The judicial cognizance can be taken of the fact that season of brick kilns had not started by 11.11.2022, therefore, non-functional of brick kilns does not mean that these brick kilns were closed.

8. Further, report also does not give any details about the siting criteria and air carrying capacity which was directed to be given in the report as per para 4 of order dated 04.11.2022.

9. The report is, therefore, incomplete in various respects as noticed above. The above approach and the manner in which joint Committee has submitted report has to be condemned. We find no hesitation in observing that Regional Officer, State PCB and District Magistrate, Haridwar who were directed to submit report being part of joint Committee have not complied with the order of Tribunal and have allowed a large number of brick kilns to operate without consent in an illegal manner which amounts to not only violation of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 but also a crime under the aforesaid Acts punishable as per said Statutes.

10. In these facts and circumstances, we find it expedient to direct District Magistrate, Haridwar and Member Secretary, State PCB to ensure that within one week from today, all brick kilns, including 149 brick kilns as per list filed as Annexure-2, who have no consent till date, are closed.

NOTARY SURENDRA KUMAR ADVOCATE HARDWAR (INDIA) No. 02(05)/2001 GOVT. OF UTTARAKHAND

11. For past violations, State PCB shall take steps for assessment of compensation in accordance with law within further two months.

12. A further action taken report shall be filed by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF, which will also include further compliance of Tribunal's order dated 04.11.2022 with regard to siting criteria and air carrying capacity.

13. We make it clear that if any brick kiln finds that its name has wrongly been included in the list of violators though it has all relevant consent/clearance/NOC, it will have liberty to approach this Tribunal by filing application to seek modification of this order.

14. We also find from record that in large number of cases it is mentioned that various brick kilns have applied for grant of consent long back i.e. for years together but no order has been passed by the competent authority for a long time which in some cases is running in several years like 2 to 7 years. This situation is highly dis-satisfactory and we find no reason as to why an authority should sit over a matter and fail to take any action or decision for years together. The concerned Regional Officer, State PCB not only shall appear before this Court on the next date but also explain as to why no order could be passed in a reasonable period and in any case within three months from the date of receipt of application for grant of consent and why applications of consent are pending for such a long period as shown in Annexure-2 to the report.

15. List for further consideration on 29.03.2023.

NOTARY
SURENDRA KUMAR
ADVOCATE
HARDWAR (INDIA)
No. 02(05)/2001
GOVT. OF UTTARAKHAND

16. A copy of this order be forwarded to District Magistrate, Haridwar, Member Secretary, State PCB and concerned Regional Officer, State PCB by e-mail for compliance.

17. I.A. No. 269/2022 stands disposed of in view of order passed today.

I.A. No. 284/2022

18. This is an application seeking corrections in para 7 of order dated 04.11.2022 wherein I.A. No. 783/2022 has been mentioned, though it ought to be I.A. No. 269/2022. The application is allowed. In para 7 instead of I.A. No. 783/2022, it shall be read as I.A. No. 269/2022.

I.A. No. 285/2022

19. This is an application for impleadment of 194 brick kilns operating in District Haridwar. The application is allowed.

20. Let the parties mentioned in para 4 be impleaded as Respondent No. 9 to 202. The applicant shall serve papers of this application upon the respondents and file affidavit of service within one month.

21. In addition to above, Regional Officer, State PCB, Haridwar shall inform the Respondent No. 9 to 202 of the present proceedings to enable them to contest the matter, if they so desire.

NOTARY
SURENDRA KUMAR
ADVOCATE
HARDWAR (INDIA)
No. 02(05)/2001
GOVT. OF UTTARAKHAND

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

January 12, 2023
Original Application No. 783/2022
(I.A. No. 284/2022 & I.A. No. 285/2022)
AVT

Annexure-2

प्रेषक,

जिलाधिकारी,
हरिद्वार।

सेवा में,

श्री राहुल वर्मा, एडवोकेट,
मा0 उच्चतम न्यायालय, नई दिल्ली/
अतिरिक्त महाधिवक्ता, उत्तराखंड राज्य।

पत्रांक– 851 /एल0बी0ए0/2023 दिनांक 12 जुलाई, 2023

विषय– मूल आवेदन सं0–783/2022 अजय कुमार बनाम उत्तराखंड प्रदूषण नियंत्रण बोर्ड और अन्य में माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 12.01.2023 के क्रम में जिला हरिद्वार के ईंट भट्टों को बंद करने के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक अपने ईमेल पत्र दिनांक 11.07.2023 का संदर्भ ग्रहण करने का कष्ट करें। जिसमें मूल आवेदन सं0–783/2022 अजय कुमार बनाम उत्तराखंड प्रदूषण नियंत्रण बोर्ड और अन्य में माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 12.01.2023 के तहत जिला हरिद्वार के ईंट भट्टों को बंद करने के संबंध में कि गई कार्यवाही से सम्बन्धित सूचना उपलब्ध कराने की अपेक्षा की गयी हैं।

1. उक्त के क्रम में अवगत कराना है कि उप जिलाधिकारी, हरिद्वार, रूड़की, लक्सर, भगवानपुर एवं क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड इकाई, रूड़की हरिद्वार से प्राप्त आख्यानुसार वर्तमान में जनपद हरिद्वार में स्थित समस्त ईट भट्टें पूर्णतः बंद है। सभी उप जिलाधिकारियों एवं क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड इकाई, रूड़की हरिद्वार की आख्या संलग्न है। (संलग्नक सं0–1–5)

2. इसके अतिरिक्त जिलाधिकारी हरिद्वार द्वारा एक प्रशासनिक आदेश संख्या–850/एल0बी0ए0/2023 दिनांक 12 जुलाई, 2023 जारी कर जिलें के समस्त ईट भट्टों को बंद कर दिया गया है। आदेश की प्रति संलग्न हैं। (संलग्नक सं0–6)

3. कुछ ईट भट्टा स्वामियों यथा– जाहिद अली ग्राम इब्राहिमपुर मसाही, अब्दुल आलीम ग्राम खेड़ी शिकोहपुर, मानस गुप्ता ग्राम तेज्जुपुर, रेहान अहमद, ग्राम शेरपुर, योगश कुमार ग्राम मानकपुर आदमपुर तथा विनय कुमार ग्राम मानकपुर आदमपुर समस्त तहसील भगवानपुर द्वारा ईट भट्टा बंद किये जाने के सम्बन्ध में लिखित रूप में भी दिया गया है। उक्त समस्त ईट भट्टा स्वामियों के लिखित बयान संलग्न है। (संलग्नक सं0–7–14)

आख्या उपरोक्तानुसार सादर प्रेषित है।

संलग्नक–उपरोक्तानुसार। मेल द्वारा।

भवदीय

(पी0एल0शाह)
अपर जिलाधिकारी (प्रशासन)
हरिद्वार।
12/07/23

NOTARY
SURENDRA KUMAR
ADVOCATE
HARDWAR (INDIA)
No. 02(05)/2001
GOVT. OF UTTARAKHAND

संलग्नक-1

प्रेषक,

उप जिलाधिकारी,
हरिद्वार।

सेवा में,

अपर जिलाधिकारी (प्रशासन),
हरिद्वार।

संख्याः 3008 /वरि0वै0सहा0–उ0जि0ह/2022–23 हरिद्वारः दिनांकः 12 जुलाई, 2023

विषयः **मूल आवेदन सं0–783/2022 अजय कुमान बनाम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड और अन्य में माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 12.01.2023 के तहत जिला हरिद्वार के ईंट भट्टों/ईट भट्टा बंद करने के सम्बन्ध में।**

महोदय,

कृपया उपरोक्त विषयक अपने कार्यालय पत्र संख्याः 58/एल0बी0ए0/2023, दिनांक 11 जुलाई, 2023 का सन्दर्भ ग्रहण करने का कष्ट करे। जिसमें तहसील हरिद्वार क्षेत्रान्तर्गत संचालित ईंट भट्टों के सम्बन्ध में आख्या चाही है, के सम्बन्ध में क्षेत्रीय अधिकारी (प्र0), उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड सिंचाई परिकल्प भवन परिसर, रूड़की से आख्या प्राप्त की गयी। क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड की आख्यानुसार तहसील हरिद्वार क्षेत्रान्तर्गत ग्राम मजरा झाबरी में दो ईट भट्टे मै0 ताज ब्रिक फिल्ड एवं मै0 गगन ब्रिक फिल्ड स्थापित है, जो कि वर्तमान समय में पूर्णतः बन्द है।

अतः क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड रूड़की की आख्या मूल रूप में अग्रेत्तर कार्यवाही हेतु सादर प्रेषित।

संलग्नकः उक्तानुसार।

भवदीय,

(पूरण सिंह राणा)
उप जिलाधिकारी,
हरिद्वार।

12/7/23

NOTARY
SURENDRA KUMAR
ADVOCATE
HARDWAR (INDIA)
No. 02(06)/2001
GOVT. OF UTTARAKHAND

संलग्नक-2

कार्यालय ज्वाइण्ट मजिस्ट्रेट रूडकी

पत्रांकः– 546/पी0ए0–2023–24 दिनांकः–12.07.2023

विषयः– मूल आवेदन सं0–783/ 2022 अजय कुमार बनाम उत्तराखंड प्रदूषण नियंत्रण बोर्ड और अन्य में माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 12.1.2023 के तहत जिला हरिद्वार के ईंट भट्टों/इट भट्टा बंद करने के संबंध में।

अपर जिलाधिकारी (प्रशासन)
हरिद्वार।

महोदय,

कृपया अपने पत्र सं0 58/एल0बी0ए0/2023 दिनांक 11 जुलाई 2023 का संदर्भ ग्रहण करें जिसके अर्न्तगत श्री राहुल वर्मा, एडवोकेट, मा० उच्चतम न्यायालय, नई दिल्ली/ अतिरिक्त महाधिवक्ता, उत्तराखंड शज्य के ईमेल पत्र दिनांक 11.07.2023 जिसमें निम्नवत् उल्लेख किया गया हैः–

The above mentioned matter was listed on 12.1.2023, the Hon'ble National Green Tribunal issued the directions upon the report received from the Uttarakhand Pollution Control Board, it is directed that those brick kilns who are operating without consent and had not changed/ updated their brick kilns as per new norms, Le, zig-zag technology, those brick kilns shall be closed by the District Magistrate,

Now 30th June, 2023 is passed, time granted by the State Government is over, the compliance of the order of Hon'ble National Green Tribunal has to be done immediately, as the matter is listed for hearing on 14" of July, 2023, for consideration of compliance of orders if done by State Government and brick kilns owners or not. 1/7/2023 In the abovementioned circumstances, kindly get file the compliance report before Hon'ble National Green Tribunal till 13 July, 2023 before the date of hearing.

For compliance, kindly take undertaking of all brick kilns owners that all the brick kilns are now closed and not operating, and all the brick kilns will restart since November after talking all the permissions,and approvals required under law, kindly get the undertaking if possible till tomorrow, and also issue the administrative order from District Magistrate Office regarding the same, so that the same may be placed before Hon'ble National Green Tribunal with a statement that the District Administration Haridwar had done the compliance and issue necessary orders also. Please get the compliance done if possible till tomorrow as the compliance has to be filed till Thursday 13 July, 2023.

उक्त के अनुपालन में क्षेत्रीय कार्यालय, उत्तराखण्ड प्रदेषण नियंत्रण बोर्ड, सिंचाई परिकल्प भवन परिसर, रूडकी–247667 हरिद्वार के पत्रांक यूकेपीसीबी/आर0ओ0आर0/सा0–147(43)/2023/497 दिनांक 12.07.2023 जिसकी प्रतिलिपि अधोहस्ताक्षरी को भी पृष्ठांकित की गयी है में उल्लिखित है कि दिनांक 23.03.2023 को सम्बन्धित प्रकरण पर अनुपालन की अद्यतन स्थिति सम्बन्धी शपथ पत्र मा0 न्यायालय में प्रेषित किया जा चुका है। साथ ही यह भी अवगत कराया गया है कि वर्तमान में समस्त ईंट भटटे पूर्णतः बन्द है।
(छायाप्रति संलग्न)

(अभिनव शाह)
ज्वाइण्ट मजिस्ट्रेट
रूडकी।

NOTARY
SURENDRA KUMAR
ADVOCATE
HARDWAR (INDIA)
No. 02(05)/2001
GOVT. OF UTTARAKHAND

IM

संलग्नक-3

प्रेषक

उप जिलाधिकारी
लमगड़ा।

सेवा में

जिलाधिकारी
हरिद्वार

संख्या 754 /पी०एल०-30/जी०एल०/2023 दि० 12/07/2023

विषय:- मूल आवेदन सं०-783/2022 आजाद कुमार बनाम् उत्तराखण्ड प्रदूषण नियन्त्रण बोर्ड और अन्य में माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 12/01/23 के तहत जिला हरिद्वार के ईंट भट्ठों/ईंट भट्टा बन्द करने के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक अपने कार्यालय पत्र संख्या 58/एल०सी०एस०/2023 दिनांक 11/07/2023 का सन्दर्भ ग्रहण करने का कष्ट करें। जिसमें मूल आवेदन सं०-783/2022 आजाद कुमार बनाम् उत्तराखण्ड प्रदूषण नियन्त्रण बोर्ड और अन्य में माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 12/01/23 के अनुपालन में तहसील लमगड़ा क्षेत्रान्तर्गत संचालित ईंट भट्ठों के मालिकों से उपरोक्तानुसार शपथपत्र लेते हुए कार्यवाही करने के निर्देश दिये गये हैं।

तहसील लमगड़ा क्षेत्र में मात्र एक भट्टा संचालित है जो ग्राम बानेड़ी खाड़ में स्थित है। ईंट भट्टा मै० जगदीश प्रसाद जोशी एण्ड सन्स के स्वामी द्वारा उक्त के सम्बन्ध में शपथपत्र प्रस्तुत कर अवगत कराया कि उक्त भट्टा जिग-जैग विधि से संचालित है जिसकी अनुमति गयी 2024 तक है। वर्तमान में उपरोक्त भट्टा बरसात के कारण बन्द है। आख्या संलग्न प्रेषित है।

संलग्नक-यथोक्त।

भवदीय

उप जिलाधिकारी
लमगड़ा।

NOTARY
SURENDRA KUMAR
ADVOCATE
HARDWAR (INDIA)
No. 02(05)/2001
GOVT. OF UTTARAKHAND

संलग्नक-4/7

प्रेषक,

उप जिलाधिकारी,
भगवानपुर।

सेवा में,

अपर जिलाधिकारी(प्रशासन),
हरिद्वार।

पत्रांकः– 799/आर0सी0 दिनांकः 12 जुलाई, 2023

विषयः– मूल आवेदन संख्या–783/22 अजय कुमार बनाम उत्तराखण्ड प्रदूषण नियन्त्रण बोर्ड और अन्य में माननीय राष्ट्रीय हरित प्राधिकरण द्वारा पारित आदेश दिनांक 12.01.2023 के तहत जिला हरिद्वार के भट्टो/ईंट भट्टा बन्द करने के सम्बन्ध में।

महोदय,

कृपया उपर्युक्तं विषयक आपके पत्र संख्या–58/एल0बी0ए0/2023 दिनांकः– 11 जुलाई 2023, मूल आवेदन संख्या–783/22 अजय कुमार बनाम उत्तराखण्ड प्रदूषण नियन्त्रण बोर्ड और अन्य में माननीय राष्ट्रीय हरित प्राधिकरण द्वारा पारित आदेश दिनांक 12.01.2023 के तहत जिला हरिद्वार के भट्टो/ईंट भट्टा बन्द करने के सम्बन्ध में पर, राजस्व निरीक्षक भगवानपुर/सिकरोढा व चुडियाला मोहनपुर से अपुपालन आख्या प्राप्त की गई, सभी भट्टा स्वामियों को नवम्बर माह में समस्त अनापत्तिया प्राप्त कर लेने के पश्चात भट्टे का कार्य संचालन करने के लिए सूचित कर दिया गया है। अनुपानल आख्यानुसार तहसील भगवानपुर में केवल 10 भट्टे है जिनमें से 02 भट्टे विगत 08 से 10 वर्षो से बन्द है तथा शेष की अनुपालन आख्या मूलरूप में संलग्न कर आवश्यक कार्यवाही हेतु सादर सेवा में प्रेषित है।

संलग्नकः उपरोक्तानुसार मूलरूप में

भवदीय

(आशीष कुमार मिश्रा)
उप जिलाधिकारी,
भगवानपुर।

NOTARY
SURENDRA KUMAR
ADVOCATE
HARDWAR (INDIA)
No. 02(05)/2001
GOVT OF UTTARAKHAND
ROR

संलग्नक-5

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
सिंचाई परिकल्प भवन परिसर, रुड़की -247667 हरिद्वार

पत्रांक-यूकेपीसीबी/आर0ओ0आर0/सा0-147(43)/2023/ 4947 दिनांकः 12.07.2023

पंजीकृत डाक/ई-मेल द्वारा

सेवा में,

अपर जिलाधिकारी (प्रशासन)
रोशनाबाद, जिला-हरिद्वार।

विषयः- मा0 एन0जी0टी0 में योजित मूल आवेदन सं0- 703/2022 अजय कुमार बनाम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 12.01.2023 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुपालन के क्रम में अधोहस्ताक्षरी द्वारा दिनांक 27.03.2023 को सम्बन्धित प्रकरण पर अनुपालन की अद्यतन स्थिति सम्बन्धी शपथ पत्र मा0 न्यायालय में प्रेषित् किया जा चुका है। (शपथ पत्र की प्रति संलग्न है)। अग्रेतर अवगत कराना है, कि बोर्ड मुख्यालय के पत्रांक संख्या-यूकेपीसीबी/एच0ओ0/सा0-183-674/2023/1574 दिनांक 19.01.2023 के अनुपालन में इन्डयूज्ड ड्राफ्ट में परिवर्तित न किये जाने वाले सभी नैचुरल ड्राफ्ट ब्रिक क्लिन ईकाईयों को सील किया गया, साथ ही मा0 एन0जी0टी0 के आदेश तिथि के उपरान्त निर्गत सहमति आदेश वाली 70 ईकाईयों को बन्द किये जाने हेतु निर्देशित किया गया (सम्बन्धित प्रपत्र संलग्न)। यह भी अवगत कराना है कि वर्तमान में समस्त ईट भट्टें पूर्णतः बन्द है। उक्त भट्टों का संचालन नवम्बर/दिसम्बर- 2023 से प्रारम्भ होगा। अग्रेतर मा0 एन0जी0टी0 के आदेश के क्रम में जनपद-हरिद्वार स्थित ईट भट्टों के विरुद्ध Past Voilation हेतु पर्यावरणीय क्षतिपूर्ति की गणना कर क्षतिपूर्ति आरोपित किये जाने हेतु बोर्ड मुख्यालय रिपोर्ट प्रेषित् की गयी है। (पत्र संलग्न)।

उपरोक्त क्रम में प्रकरण पर ईट भट्टों की अद्यतन स्थिति आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित् है।

भवदीय,
(सुभाष चन्द्र पंवार) 7/23
क्षेत्रीय अधिकारी (प्र0)

प्रतिलिपिः- निम्नलिखित को सूचनार्थ सादर प्रेषित्।

1. सदस्य सचिव महोदय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।
2. जिलाधिकारी महोदय, जिला- हरिद्वार।
3. ज्वाइंट मजिस्ट्रेट, महोदय रुड़की, जिला- हरिद्वार।
4. उप जिलाधिकारी महोदय, भगवानपुर, जिला- हरिद्वार।
5. उप जिलाधिकारी महोदय, रुड़की, जिला- हरिद्वार।
6. उप जिलाधिकारी महोदय, हरिद्वार।

क्षेत्रीय अधिकारी (प्र0)

NOTARY SURENDRA KUMAR ADVOCATE HARDWAR (INDIA) No. 02(05)/2001 GOVT. OF UTTARAKHAND 2023

संलग्नक - 6

आदेश

मा0 एन0जी0टी0 में योजित मूल आवेदन सं0-783/2022 अजय कुमार बनाम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 12.01.2023 में उल्लिखित है कि अधिकांश ईट भट्टें जल प्रदूषण निवारण नियंत्रण अधिनियम-1974 तथा वायु प्रदूषण निवारण नियंत्रण अधिनियम-1981 के तहत् बिना सहमति के संचालित किये जा रहें हैं। जो कि उक्त दोनों अधिनियमों का उल्लंघन है। मा0 एन0जी0टी0 द्वारा पारित उक्त आदेश में सम्बन्धित ईट भट्टा इकाईयों को बंद करने के निर्देश दिये गये हैं।

अतः मा0 एन0जी0टी0 के उक्त आदेश दिनांक 12.01.2023 के अनुपालन में सम्बन्धित समस्त ईट भट्टा संचालक, जनपद हरिद्वार (सूची संलग्न) को निर्देशित् किया जाता है कि मा0 एन0जी0टी0 के उक्त आदेशों के आलोक में उक्त अधिनियम के तहत विधिवत् अनुमति प्राप्त किये बिना अपनी इकाईयों का संचालन तत्काल बंद करना सुनिश्चित करें। मा0 एन0जी0टी0 के आदेश का अनुपालन न किये जाने की दशा में किसी भी प्रतिकूल कार्यवाही के लिए आप स्वंय जिम्मेदार होंगें।

(धीराज सिंह गर्ब्याल)
जिलाधिकारी
हरिद्वार।

कार्यालय जिलाधिकारी, हरिद्वार।

संख्या- 850 /एल0बी0ए0/2023
दिनांक 12/07/2023

प्रतिलिपिः-

1. श्री राहुल वर्मा, एडवोकेट, मा0 उच्चतम न्यायालय, नई दिल्ली/ अतिरिक्त महाधिवक्ता, उत्तराखंड राज्य को उनके पत्र दिनांक 11.07.2023 के क्रम में सूचनार्थ प्रेषित।
2. ज्वाइंट मजिस्ट्रेट, रूड़की, जिला-हरिद्वार को अनुपालनार्थ।
3. उप जिलाधिकारी, हरिद्वार/लक्सर/भगवानपुर, जिला-हरिद्वार को अनुपालनार्थ।
4. क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रूड़की को अनुपालनार्थ एवं आवश्यक कार्यवाही हेतु।
5. समस्त ईट भट्टा संचालक, जनपद हरिद्वार (सूची संलग्न) के अनुसार अनुपालन हेतु।

जिलाधिकारी
हरिद्वार।

NOTARY
SURENDRA KUMAR
ADVOCATE
HARDWAR (INDIA)
No. 02(55)/2001
GOVT. OF UTTARAKHAND
14/07/2023

संलग्नक-4/7

प्रेषक,

उप जिलाधिकारी,
भगवानपुर।

सेवा में,

अपर जिलाधिकारी(प्रशासन),
हरिद्वार।

पत्रांकः– 799/आर0सी0

दिनांकः 12 जुलाई, 2023

विषयः– मूल आवेदन संख्या–783/22 अजय कुमार बनाम उत्तराखण्ड प्रदूषण नियन्त्रण बोर्ड और अन्य में माननीय राष्ट्रीय हरित प्राधिकरण द्वारा पारित आदेश दिनांक 12.01.2023 के तहत जिला हरिद्वार के भट्टो/ईंट भट्टा बन्द करने के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक आपके पत्र संख्या–58/एल0बी0ए0/2023 दिनांकः– 11 जुलाई 2023, मूल आवेदन संख्या–783/22 अजय कुमार बनाम उत्तराखण्ड प्रदूषण नियन्त्रण बोर्ड और अन्य में माननीय राष्ट्रीय हरित प्राधिकरण द्वारा पारित आदेश दिनांक 12.01.2023 के तहत जिला हरिद्वार के भट्टो/ईंट भट्टा बन्द करने के सम्बन्ध में पर, राजस्व निरीक्षक भगवानपुर/सिकरोढा व चुडियाला मोहनपुर से अपुपालन आख्या प्राप्त की गई, सभी भट्टा स्वामियों को नवम्बर मांह में समस्त अनापत्तिया प्राप्त कर लेने के पश्चात भट्टे का कार्य संचालन करने के लिए सूचित कर दिया गया है। अनुपानल आख्यानुसार तहसील भगवानपुर में केवल 10 भट्टे है जिनमें से 02 भट्टे विगत 08 से 10 वर्षो से बन्द है तथा शेष की अनुपालन आख्या मूलरूप में संलग्न कर आवश्यक कार्यवाही हेतु सादर सेवा में प्रेषित है।

संलग्नकः उपरोक्तानुसार मूलरूप में

भवदीय

(आशीष कुमार मिश्रा)
उप जिलाधिकारी,
भगवानपुर।

NOTARY
SURENDRA KUMAR
ADVOCATE
HARDWAR (INDIA)
No. 62(05)/2001
GOVT. OF UTTARAKHAND
14/07/2023

ROR

संलग्नक-8

(1)

ईंट भट्टे के सम्बन्ध में सूचना

क्रम सं0	ग्राम का नाम जहां ईंट भट्टा स्थित है।	ईंट भट्टा का नाम व स्वामी का नाम	विवरण
01	02	03	04
1	इब्राहिमपुर मसाही	मैसर्स भारत ब्रिक फिल्ड (इब्राहिमपुर मसाही) स्वामी - श्री जाहिद अली पुत्र श्री हबीब रजा निवासी मौहल्ला घोसियान ज्वालापुर हरिद्वार	मैं जाहिद अली पुत्र हबीब रजा निवासी मौ0 घोसियान ज्वालापुर हरिद्वार कथन करता हु कि मेरा ईंट भट्टा ब्रिक फिल्ड इब्राहिमपुर मसाही वर्तमान में बन्द है जिसमें ईंट पथाई का कार्य नही किया जा रहा है। मेरे द्वारा महा नवन्दर में नियमानुसार समस्त अनुमति प्राप्त करने के पंश्चात ही ईंट भट्टे पर पथाई सम्बधित कार्य प्रारम्भ करूंगा। जाहिद अली ईट भट्टा स्वामी 9897885541

408

SURENDRA KUMAR ADVOCATE HARIDWAR (INDIA) No. 02(06)/2001 NOTARY GOVT. OF UTTARAKHAND

संलग्नक-4

(2)

ईंट भट्ठे के सम्बन्ध में सूचना

क्रमांक	ग्राम/नगर (जहाँ ईंट भट्ठा स्थापित है)	ईंट भट्ठे का नाम तथा स्वामी का नाम	विवरण
01	रेवड़ी शिकोहपुर पर० व तह० भगवानपुर	उत्तरांचल ब्रिक फील्ड्स स्वामी का नाम :- 1) अब्दुल अलीम पुत्र राव जाफत A.G. 2) लतीफ अंसारी पुत्र मिर्जा० मदुवाले। देहरादून मो० न०:- 9719904755	मैं अब्दुल अलीम पुत्र राव शाफत नि० ग्रा० रेवड़ी शिकोहपुर पर० व तह० भगवानपुर कथन करता हूँ, कि मेरा ईंट भट्ठा जो कि वर्तमान में बन्द है, जिसमें ईंट पथाई आदि का कार्य नहीं किया जा रहा है, मेरे द्वारा माह नवम्बर में विभागानुसार समस्त अनुमति प्राप्त करने के पश्चात ही ईंट भट्ठे पर ईंट पथाई सम्बन्धी कार्य प्रारम्भ करेंगे। अब्दुल अलीम (स्वामी ईंट भट्ठा)

12-07-2023
प० 30 वि०

NOTARY
SURENDRA KUMAR
ADVOCATE
HARDWAR (INDIA)
No. 02(05)/2001
GOVT. OF UTTARAKHAND
14/7/2023

संलग्नक-10

(3)

ई वाई फाई सेवा स्थापित करने के सम्बन्ध में सूचना।

क्रमांक	ग्राम का नाम (जहाँ वाई फाई स्थापित है)	ई वाई फाई का नाम तथा स्थानीय का नाम	टिप्पणी
01	ग्राम सैनपुर पर० व तह० अगानपुर	मां शक्ति विशाल डिजिटल स्थानी 1) मानस गुप्ता पुत्र श्री रा० कु० गुप्ता 2) राम कुमार पुत्र स्व० श्री ई-प्रदीप मोबाइल नं०- 8006031234	मैं मानस गुप्ता पुत्र स्व० रा० कु० गुप्ता निवासी सैनपुर आपको सूचित करता हूँ कि मेरे ई वाई फाई अभी परीक्षण में चल रहे हैं जिसमें इंटरनेट स्पीड आदि को कार्य सही किया जा रहा है। मेरे द्वारा शीघ्र अतिशीघ्र - अवसर में विधानानुसार समस्त अनुमोदन प्राप्त करके ही पहुँचाया ही ई वाई फाई सम्बन्धी कार्य प्रारम्भ करूंगा।

मानस गुप्ता
(स्थानीय-ई प्रदा०)

NOTARY
SURENDRA KUMAR
ADVOCATE
HARDWAR (INDIA)
No. 02(05)/2001
GOVT. OF UTTARAKHAND
2023

संलग्नक- 4

ABR MFSL. शेयर सहारनपुर

Page No.:
Date:

कथन करता हूं कि ABR में मेरी कोई कमी बंध हुए
तथा डी पेंशाडी का कोई मांग नहीं होरहा है
मेरे नामांकन ने नियम अनुसार अंशधारी पाटा का
डी पेंशाडी के मरने का संचालन किस दीजिये

कर्ता श्रेणी प्रवेश कुमार

12.7.2023

9720123725

कर्ता स्वामी का नाम
रेहान अहमद सहारनपुर
9756738290

NOTARY
SURENDRA KUMAR
ADVOCATE
HARDWAR (INDIA)
No. 02/05/2001
OF UTTARAKHAND
2023

सलग्नक-12

(1)

संगम ईंट भट्टा
मानकपुर खादमपुर पछवा तो
भगवानपुर जिला हरिद्वार

स्वामी का कथन

कथन लिखाता हूं कि संगम ईंट भट्टा अभी बन्द है तथा कोई ईंट पथाई सम्बन्धित कार्य नहीं हो रहा है तथा माह नवम्बर में नियमानुसार समस्त अनुमति प्राप्त करने पर ईंट पथाई सम्बन्धित कार्य प्रारम्भ करूंगा।

स्वामी
भोला कुमार
M. 9412638136
विनेश कुमार शुंशी
8449553948

NOTARY
SURENDRA KUMAR
ADVOCATE
HARDWAR (INDIA)
No. 02(05)/2001
GOVT. OF UTTARAKHAND

संलग्नक - 13

(89)

दैनिक ईंट भट्टा

मानकपुर-खानपुर पठवां तथा
भगवानपुर जि. हरिद्वार

स्वामी का कथन

कथन लिखाता हूं कि ईंट भट्टा दैनिक उक्त बन्द है तथा कोई ईंट पथाई इत्यादि कार्य नहीं हो रहा है तथा माह नवम्बर में नियमानुसार समस्त अनुमति प्राप्त करने पर ईंट पथाई सम्बन्धित कार्य शुरू करूंगा

स्वामी

योगेश कुमार - 9412639138

विनेश कुमार शर्मा

8449553906

(1)

शंकर ईंट भट्टा
क्षेत्र मानकपुर ज्वालापुर प0व0
भगवानपुर जिला हरिद्वार

स्वामी का कथन

मैं कथन लिखाता हूं कि मेरा शंकर ईंट भट्टा अभी बन्द है तथा कोई ईंट पथाई इत्यादि कार्य नहीं हो रहा है तथा माह नवम्बर में निम्नानुसार समस्त अनुमति प्राप्त करने पर ईंट पथाई सम्बन्धित कार्य प्रारम्भ करूंगा।

स्वामी
विनय कुमार निवासी
मुजफ्फरनगर
Self 9627404418
मुंशी

NOTARY
SURENDRA KUMAR
ADVOCATE
HARDWAR (INDIA)
No. 02(08)/2001
GOVT. OF UTTARAKHAND

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
सिंचाई परिकल्प भवन परिसर, रुड़की -247667 हरिद्वार

पत्रांक-यूकेपीसीबी/आर0ओ0आर0/सा0-147(43)/2023/ पत्र

दिनांकः 12.07.2023

पंजीकृत डाक/ई-मेल द्वारा

सेवा में,

अपर जिलाधिकारी (प्रशासन)
रोशनाबाद, जिला-हरिद्वार।

विषयः- मा0 एन0जी0टी0 में योजित मूल आवेदन सं0- 783/2022 अजय कुमार बनाम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 12.01.2023 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुपालन के क्रम में अधोहस्ताक्षरी द्वारा दिनांक 27.03.2023 को सम्बन्धित प्रकरण पर अनुपालन की अद्यतन स्थिति सम्बन्धी शपथ पत्र मा0 न्यायालय में प्रेषित् किया जा चुका है। (शपथ पत्र की प्रति संलग्न है)। अग्रेतर अवगत कराना है, कि बोर्ड मुख्यालय के पत्रांक संख्या-यूकेपीसीबी/एच0ओ0/सा0-183-674/2023/1574 दिनांक 19.01.2023 के अनुपालन में इन्डयूज्ड ड्राफ्ट में परिवर्तित न किये जाने वाले सभी बैचुरल ड्राफ्ट ब्रिक क्लिन ईकाईयों को सील किया गया, साथ ही मा0 एन0जी0टी0 के आदेश तिथि के उपरान्त निर्गत सहमति आदेश वाली 70 ईकाईयों को बन्द किये जाने हेतु निर्देशित किया गया (सम्बन्धित प्रपत्र संलग्न)। यह भी अवगत कराना है कि वर्तमान में समस्त ईट भट्टें पूर्णतः बन्द है। उक्त भट्टों का संचालन नवम्बर/दिसम्बर- 2023 से प्रारम्भ होगा। अग्रेतर मा0 एन0जी0टी0 के आदेश के क्रम में जनपद-हरिद्वार स्थित ईट भट्टों के विरुद्ध Past Voilation हेतु पर्यावरणीय क्षतिपूर्ति की गणना कर क्षतिपूर्ति आरोपित किये जाने हेतु बोर्ड मुख्यालय रिपोर्ट प्रेषित् की गयी है। (पत्र संलग्न)।

उपरोक्त क्रम में प्रकरण पर ईट भट्टों की अद्यतन स्थिति आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित् है।

भवदीय,

(सुभाष चन्द पंवार)
क्षेत्रीय अधिकारी (प्र0) 7/7/23

प्रतिलिपिः- निम्नलिखित को सूचनार्थ सादर प्रेषित्।

1. सदस्य संचिव महोदय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।
2. जिलाधिकारी महोदय, जिला- हरिद्वार।
3. ज्वाइंट मजिस्ट्रेट, महोदय रुड़की, जिला- हरिद्वार।
4. उप जिलाधिकारी महोदय, भगवानपुर, जिला- हरिद्वार।
5. उप जिलाधिकारी महोदय, रुड़की, जिला- हरिद्वार।
6. उप जिलाधिकारी महोदय, हरिद्वार।

क्षेत्रीय अधिकारी (प्र0)

NOTARY
SURENDRA KUMAR
ADVOCATE
HARDWAR (INDIA)
No. 02(05)/2001

S.No	List of Brick Kiln Name & Address of Brick Kiln
1	ABR Brick MFG Compnamy ,Khasra no-135 sherpur , bhagwanpur, roorkee
2	M/s Raj Brick field Mundlana Road, Roorkee, Haridwar
3	M/s Birla Brick Field Vill-Bukkanpur,Post-Landhora, Mundlana Road, Roorkee, Haridwar
4	M/s Global Brick Company, Jaunpur Road, Vill- Gadharona, Post- Landhora, Roorkee, Haridwar
5	M/s Raj Brick field-2 Bukkanpur, Mundlana Road, Roorkee, Haridwar
6	M/s Heera Brick Field Kh No- 831, 832, Bhagwanpur, Chandanpur,Manglore, Roorkee, Haridwar
7	M/s Hindustan Brick Field, Bhagwanpur, Chandanpur, Roorkee, Haridwar
8	M/s Shaan Brick udyog, Vill-Belda, Post- Kaliyar, Tehsil- Roorkee
9	M/s Bharat Brick Field, Vill-Ibrahimpur Masai, Bhagwanpur
10	M/s Janta Gagan Brick, Khasra No- 543, 544, Bedupur Road, Kaliyar
11	M/s A.K Brick Field Bedupur Chowk, Kaliyar, Bhagwanpur Bahadrabad Bypass, Roorkee, Haridwar
12	M/s Welcome Brick Company, Gadharona Road, Tanda Bhaneda, Manglore, Distt- Haridwar
13	M/s Bharat Brick Field, Boodpur jat, Gurukul Narsan, Roorkee
14	M/s Uttam Brick Company, Khasra No- 159, Sahalapur, Gadharona Road, Manglore Town, Landhora, Distt-Haridwar
15	M/s Paras Brick Field, Manglore, Gadharona Road, Tanda, Roorkee, Distt-Haridwar.
16	M/s Vaishno Brick Field, Vill-Bindukhadak, Bhagwanpur, Haridwar
17	M/s Maa Bhagwati Brick Field Khasra No- 1446/ 1447 Jhabreda, Narsan Road, Roorkee, Haridwar
18	M/s Shri Narayan Brick Field, Khasra No- 359- 360, Landhora Bypass, Harchandpur, Haridwar
19	M/s Yuvraj Brick Field, Khasra No- 90,318,322,323,324, 328, Boodpur Jat, Gurukul Narsan, Roorkee
20	M/s Jai Mata Brick Field, Vill-Harchandpur Mauja Katarpur
21	M/s Anmol Brick Company, Vill-Kumradi, Post- Manglore, Tehsil- Roorkee
22	M/s Shri Shyam Priya Brick Field, Vill-Thaska, Post- Manglore
23	M/s Raghuvanshi Bricks, Vill-Baswarajedi, Post-Manglore, Roorkee, Haridwar
24	M/s Tridev Brick Field, Nathu Kheri Road, Vill-Mundlana, Distt-Haridwar
25	M/s Jamuna Ent Udyog, Vill-Libberheri, Roorkee, Haridwar
26	M/s Shams Brick Field Khasra No-3, Village-Akbarpur Dadki, Manglore
27	M/s Shan Brick Filed, Village- Gadharona, Landhora Roorkee
28	M/s Jai Mata Brick Field, (Old Name-K.K. Brick Supply) Vill-Kaliyar, Post- Kaliyar, Tehsil- Roorkee, Distt- Haridwar
29	M/s Ujala Brick Field, Khasra no- 173, Majri, Piran Kaliyar
30	M/s Shaanvi Brick Field, (Old Name-Jai Shree Ganesh Brick Supply) ,Vill-Lahboli, Manglore
31	M/s Goyal Brick Industries Station Road, Landhora, Distt-Haridwar
32	M/s Sabri Brick Industry, sari Gadharona Road, Manglore, Distt- Haridwar
33	M/s Khusbhu Brick Field Sultanpur rular mohmadpurkunshari laksar road Haridwar
34	M/s Shiva Shakti Brick Field, Kashra no-434, Bedupur Chawk, Majri, Piran Kaliyar
35	M/s R.B Brick Company, Manglore Landhora, Roorkee, Haridwar
36	M/s Sabri Ent Supply Jainpur, Landhora, Distt-Haridwar
37	M/s Vikas Brick Field, Old Name-Aakash Brick Field Laksar Road, Landhora
38	M/s Ram Brick Field Bhagwanpur, Chandanpur, Manglore Road, Landhora, Roorkee, Haridwar
39	M/s Roshan Brick Company, Vill-Nagla Imarti, Post-Dhandera Fatak, Roorkee, Haridwar
40	M/s Roorkee Brick Field, Vill-Rahmatpur, Belda, Piran Kaliyar, Roorkee
41	M/s Chaudhary Brick Field(Old Name-Star Brick Field), Vill-Bedupur Piran Kaliyar, Roorkee, Haridwar
42	M/s Krishna Brick Supply Vill- Nagla Emarti,Post-Milapnagar,Teh-Roorkee, Distt-Haridwar
43	M/s Balaji Bhatta Company, Vill & Post- Mundlana, Tehsil- Roorkee, Distt- Haridwar
44	M/s Taj Brick Field Vill-Bukkanpur, Post-Landhora, Mundlana Road, Roorkee, Haridwar
45	M/s Quality Brick Field, Vill-Jaunpur, Jhanjhedi, Gadharona Road, Roorkee, Haridwar
46	M/s Swegat Brick Company Bhagwanpur, Chandanpur, Manglore, Landhora road, Roorkee
47	M/s Shama Brick Field, Behind Kali Mandir, Manglore Road, Landhora
48	M/s R.B Bricks Company-II Landhora, Manglore Road, Roorkee

NOTARY
SURENDRA KUMAR
ADVOCATE
HARDWAR (INDIA)
No. 02(95)/2001
GOVT. OF UTTARAKHAND

49	A-one Ent udyog Landhora Bhagwanpur, Mazra Chandanpur, Roorkee, Haridwar
50	M/s Heaven Brick Field, Manglore Road. Bhagwanpur, Chandanpur, Roorkee, Haridwar
51	M/s New Jain Brick Field, Bhagwanpur, Chandanpur, Roorkee, Haridwar
52	M/s Shama Brick Field, Gadharona Road, Akbarpur, Distt- Haridwar.
53	M/s Gagan Sabi Brick, Company Khasra No- 187, Akbarpur, Dadki, Distt-Haridwar
54	M/s Ansh Brick Field, Vill- Dhandera, Bijholi, Teh- Roorkee, Distt- Haridwar
55	M/s Doab Bhatta Company, Vill-Bhagwanpur, Chandanpur, Landhora, Distt- Haridwar
56	M/s New Gagan Brick Company Railway Road, Landhora, Distt- Haridwar
57	M/s Star Brick Field Railway Road, Landhora, Distt- Haridwar
58	M/s Naaz Brick Field Nagla Imarti, Manglore Road, Vill- Peerpura, Roorkee, Distt-Haridwar
59	M/s Jagdish Brick Field , Vill-Lahboli, Post- Manglore, Roorkee
60	M/s Rajendra Kumar Brick Field , Vill-Sadola, Majra, Lahboli, Teh- Roorkee
61	M/s Sangam Brick Field , Khasra No-841, Manakpur, Adampur, Roorkee
62	M/s Raj Brick Field Vill & Post-Tikola Kalan, Gurukul Narsan Road, Roorkee
63	M/s Ahmad Brick Field, Vill-Kumradi, Post- Manglore, Roorkee, Haridwar
64	M/s Avon Brick Field, Vill-Sadaula Majra, Lahboli Road, Roorkee
65	M/s Ahad Brick Field ,Vill-Akbarpur, Dadki, Manglore, Distt-Haridwar
66	M/s Lohan Brick Field, Vill-Libberheri, Distt-Haridwar
67	M/s Welcome Brick Supply, Tanda Bhanera, Akbarpur, Manglore, Distt-Haridwar
68	M/s Gagan Brick Field, Vill & Post-Jwalapur Road, Haridwar
69	M/s Golden Brick Supply, Tanda Bhaneda, Gadharona Road
70	M/s Anil Ent Udyog (Jain Bhatta) Bhagwanpur, Chandanpur

NOTARY
SURENDRA KUMAR
ADVOCATE
HARDWAR (INDIA)
No. 02006)/2001
GOVT. OF UTTARAKHAND

2023

महोदय,

मैं ग्रा० डा० मि० शेर भगतपुर आबिद पुत्र इकलाड़ पो० ज्वालापुर का निवासी हरिद्वार के समक्ष शपथ करते हैं कि निम्न

क्र सं - नाम व्यक्ति - जोड़ा नाम - पिता का - पहचान स्थिति - अन्य

01 गगन फिल्म प्रो. सईद अहमद - 7088407740 - 01 वर्ष से 2022 तक है

02 ताज फिल्म प्रो. अलील अहमद - 9758831461 - 01 वर्ष से 2022 तक है

नोट: महोदय, शपथ पत्र में लिख दिया है कि [illegible]
सुझाव पर अवगत कराया गया।
जमा हो भरण पोषण द्वारा आवेदकों को
[illegible] शपथ पत्र जमा करेंगे।

शपथी
शेर - भगतपुर
आबिदपुर इकलाड़

महोदय, आपसे [illegible]

12/6/23

NOTARY
SURENDRA KUMAR
ADVOCATE
HARDWAR (INDIA)
No. 02[illegible]05)/2001
GOVT. OF UTTARAKHAND

[illegible]/2023

प्रेषक,

तहसीलदार,
हरिद्वार।

सेवा में,

अपर जिलाधिकारी(प्रशासन),
हरिद्वार।

पत्रांक :332 /र0का0/2023 दिनांक 12 जुलाई , 2023

विषय : मूल आवेदन सं0 783/2022 अजय कुमार बनाम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड और अन्य में माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 12.01.2023 के तहत जिला हरिद्वार के ईंट भट्टे बंद कराने के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक कार्यालय जिलाधिकारी हरिद्वार के पत्रांक सं0 58/एल0बी0ए0/2023 दिनांक 11 जुलाई 2023 का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त सन्दर्भित पत्र द्वारा तहसील हरिद्वार क्षेत्रान्तर्गत सभी ईंट भट्टा बंद होने के संबंध में मालिकों से शपथ पत्र लिये जाने हेतु निर्देशित किया गया है। उक्त के संबंध में राजस्व निरीक्षक आख्यानुसार तहसील हरिद्वार क्षेत्रान्तर्गत ईंट भट्टों की सूचना निम्नवत् है–

क्र0सं0	नाम ईंट भट्टा	मालिक का नाम/पता	फोन नं0	वर्तमान स्थिति	अन्य विवरण
01	जनता ब्रिक फिल्ड	शादाब नि0 सुल्तानपुर	9997412118	जून 2023 से बन्द है।	–
02	खुशबू ब्रिक फिल्ड	याकूब नि0 लटोबाली	9997042100	जून 2023 से बन्द है।	–
03	गगन ब्रिक फिल्ड	श्री सईद अहमद	7088409740	1 वर्ष से बन्द है।	–
04	ताज ब्रिक फिल्ड	श्री खलील अहमद	9756831461	1 वर्ष से बन्द है।	

अतः उपरोक्तानुसार आख्या सेवा में सादर प्रेषित है।

भवदीया,
(रेखा आर्य)
तहसीलदार
हरिद्वार।

प्रतिलिपिः– उप जिलाधिकारी महोदय, हरिद्वार को सादर सूचनार्थ प्रेषित।

तहसीलदार,
हरिद्वार।

NOTARY
SURENDRA KUMAR
ADVOCATE
HARDWAR (INDIA)
No. 02(05)/2001
14/7/2023